

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(through web-based video conferencing platform)

ITEM No. 08
CP (IB) No.194/BB/2022

IN THE MATTER OF:

M/s. Clearwater Capital Partners Singapore Fund IV Pvt. Ltd. ... Petitioner
Vs.
M/s. Skylark Arcadia Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 02.05.2023

CORAM:

MS. BIDISHA BANERJEE
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Rahul M., Adv.
For the Respondent : Shri C.K. Nandakumar, Sr. Adv. with
Ms. Amrita Jain, Adv.

ORDER

1. Heard Ld. Counsel for the Petitioner and Ld. Sr. Counsel for Respondent.
2. Ld. Sr. Counsel for the Respondent submits that an Appeal filed before the Hon'ble NCLAT is pending and thus seeks adjournment.
3. At the request of the Counsels, list the case on **07.06.2023**.

Sd/-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-

BIDISHA BANERJEE
MEMBER (JUDICIAL)